

02.07.2021

Present: Mohd. Faraz, Ld. Spl. PP for ED through VC.
IO Sh. Vinay, Assistant Director, PMLA.
Accused Rajeev Sharma produced after arrest.
Sh. Aditya Singh, Ld. counsel for accused Rajeev Sharma.
Proceedings done through video conferencing.

It is certified that link was working properly and no grievance was agitated by either of the counsel in this regard.

Present is an application moved on behalf of the IO seeking ED custody remand of accused Rajeev Sharma for a period of 10 days.

The accused submits that ED is mischievously carrying out the instant parallel proceedings pursuant to the investigation carried out by PS Special Cell just to harass him. It is submitted by the accused that he can explain each and every minute detail of the payments received by him. He further submits that he is absolutely innocent.

Considering the intricate nature of investigation required in the instant matter, I am of the opinion that custodial interrogation of accused is desirable. In view of the same, accused Rajeev Sharma is remanded to ED custody till **09.07.2021**.

Medical examination of accused be conducted before and after the ED remand.

Application is disposed off accordingly.

Copy of the order be given dasti to all the concerned.

(Dharmender Rana)

ASJ-02/NDD/PHC/ND

02.07.2021